

Allotment of PAN

243. SHRI K.M. KHAN: Will the Minister of FINANCE be pleased to state:

(a) what is the number of applications that have been received for the allotment of Permanent Account Number (PAN) along with the returns submitted by the assesseees during the assessment years 1999-2000 and 2000-2001, year-wise;

(b) the number of Permanent Account Numbers (PAN) issued during the last two years, year-wise; and

(c) what steps have been taken to do away the inconvenience being caused due to inordinate delay in allotment of PAN?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI GINGEEN. RAMACHANDRAN): (a) As against 2,17,72,560 applications received for allotment of Permanent Account Number, 2,13,56,770 applications have been processed upto 30th September, 2001 and 1,99,95,659 Permanent Account Numbers have been allotted.

(b) In the years 1999-2000 and 2000-2001 PAN numbers were issued as follows:

1999-2000

5,066,981

2000-2001

2,300,218.

(c) Online allotment of PAN has been started all over the country and instructions have been issued to allot PAN immediately in all the pending non deficiency cases. All out efforts are being made for expeditious allotment of PAN and issue of PAN cards to the applicants.

Mohan Nagar Karamchari Sahkari Awas Samiti

244. SHRI ANIL SHARMA

SHRI SURYABHAN PATIL VAHADANE:

SHRI SUKHDEV SINGH LIBRA:

SHRI H.K. JAVARE GOWDA:

Will the Minister of FINANCE be pleased to refer to reply to Starred Question No. 420 given in the Rajya Sabha on 21st August, 2001 and state:

[20 November, 2001]

RAJYA SABHA

(a) whether Government have received representation regarding Mohan Nagar Karamchari Sahkari Awas Samiti;

(b) if so, the details thereof and action taken by Government;

(c) the names of members of Mohan Nagar Karamchari Sahkari Awas Samiti, Mohan Nagar who are allotted plots duly developed with dates of such allotments and amount collected in each case as (i) cost of land (plots) on sale; (ii) cost of land (plots) on resale and (iii) developments of plots item-wise separately in each case;

(d) whether such amounts have been reflected in income tax returns;

(e) if so, the details thereof in each case; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI GINGEE N. RAMACHANDRAN): (a) and (b) Yes, Sir, a representation regarding Mohan Nagar Karamchari Sahkari Awas Samiti was received from Shri Suryabhan Patil Vahadane, MP asking for details of funds collected and utilization of such funds by the Samiti. The reply in this regard has been sent. (copy enclosed as Statement. *See below*)

(c) The names of members of Mohan Nagar Karamchari Sahkari Awas Samiti, the individual plot numbers and area of the plot alongwith cost of land paid by each member are mentioned separately as per Annexure [*See Appendix 194, Annexure No 2*]. The information regarding dates of allotment of the plots, cost of land on re-sale and development cost of the plots are being collected in course of assessment proceedings.

(d) to (f) The cost of land and development expenses are duly reflected in the Balance Sheets filed along with the income tax returns. A statement in this regard is enclosed as in Annexure. [*See appendix 194, Annexure No. 3*]

STATEMENT

D.O.F. 286/95/2001/IL. (Inv. II)

Copy of Letter sent to Shri Vahadaneji, M.P.

GINGEEN. RAMACHANDRAN
B.A., B.L.

MINISTER OF STATE FOR
FINANCE(REVENUE) INDIA

Dear Shri Vahadane ji,

VANAKKAM

Please refer to your letter dated 13th August, 2001 addressed to Hon'ble Chairman Rajya Sabha on the captioned subject.

The replies to the above questions and also Starred Question No. 420 dated 21.08.2001 were given on the basis of returns of income filed by M/s Mohan Nagar Karamchari Sehkari Awas Samiti, for assessment years 1990-91 to 2000-2001, and the materials gathered during the course of survey carried out on 15.02.2001.

As regards the allegation that the society is being run by one man working as Secretary-cum-Treasurer-cum-Manager-cum-Property Dealer functioning in an arbitrary manner, it may be noted that the statement recorded during the course of survey revealed that Shri S.K. Bakshi was holding the post of President and Shri Darshan Kumar was the Vice President of the Society. The accounts of the Society are maintained by one part-time accountant who visits once in 2-3 days for upkeep of the accounts.

It has been mentioned that amount collected as share money would have been mandatorily shown in the Balance Sheet and was required to be invested for purchase of NSCS and FDRs in other agencies like Banks, as per bye-laws of the society. This matter is being examined in course of assessment proceedings.

Further it has been added that income derived from the amount collected on share money should have been distributed amongst the share holders in the form of dividend after taxing the same. However, it may be noted that according to the provisions of Chapter XIID and XIIE of the Income Tax Act, 1961 distribution of dividend and levy of tax on dividend is applicable to domestic companies and Unit Trust of India and not be any Co-operative Society. There could be infringement of Cooperative Societies Act and the Registrar of Cooperative societies can take cognizance of this.

[20 November, 2001]

RAJYA SABHA

The assessment proceedings have already been initiated for assessment years 1990-91 to 2000-2001 and the scrutiny of accounts are in progress. At the points raised are being referred to the Chief Commissioner with instructions to investigate into the same during the course of assessment proceedings and to give a dear finding thereon in the assessment order.

I hope you will appreciate the position.

With kind regards,

Yours sincerely,

(GINGEE N. RAMACHANDRAN)

Shri Suryabhan Patil Vahadane

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Collection of taxes under Indo-Myanmar free trade agreement

245. SHRI W. ANGOU SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that the Central and State Agencies now posting for collection of export-import taxes at the Moreh (Manipur) under the Indo-Myanmar Free Trade Agreement, 1994 are failed to submit accurate details of collection of taxes; and

(b) the details of their collection of taxes on year-wise basis and the measures taken to improve and to correct the malpractice of agencies in this trans-border areas?